

10 By Registrar G.H.C. Ita post bond. See kindly forward the notification to the office of the Registrar General G.H.C.Gk



The Arunachal Pradesh Gazette

EXTRAORDINARY

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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
ITANAGAR

NOTIFICATION

The 28th March, 2011

No. JUD-10/2008 - In exercise of the powers conferred by the proviso to article 309 read with article 234 of the Constitution of India, the Governor of Arunachal Pradesh, in consultation with the Gauhati High Court, is pleased to make the following rules further to amend the Arunachal Pradesh Judicial Service Rules, 2006, namely -

1. **Short title and commencement :** (i) These rules may be called the Arunachal Pradesh Judicial Service (Amendment) Rules, 2011

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. **Amendment of Rule 7 :** In the Principal Rules, in Rule 7, in serial No. 1 (ii) and (iii) of Column No. 3 of the table, for the existing entries, the following shall be substituted.

(1) (ii) 10% of the posts in the grade shall be filled by promotion from the cadre of Grade-II strictly on the basis of merit through limited departmental competitive examination conducted by the High Court as specified in Schedule-B of the Rules.

(2) (iii) Remaining 85% of the posts in the Grade shall be filled by promotion from the cadre of Grade-II of the Service on the basis of merit cum seniority by the High Court, following the criteria in Schedule-C.

Provided that if the candidates are not available for 10% of seats, or are not able to qualify in the examination then vacant posts shall be filled up by regular promotion.

3. **Amendment of Rule 19 :** For the entries "58 years" appearing in Rule 19 (A) and its proviso, the entries "60 years" shall be substituted and the entries of Rule 19 (B) shall be omitted.

4. **Amendment of Schedule - F :** (1) In Schedule - F A (b), of the Principal Rules, for the existing entries "twenty five percent" the entries "ten percent" shall be substituted.

(2) for the entries "fifty percent" in Schedule-F (B), the entries "sixty five percent" shall be substituted.

(3) the entries "Viva Voce" and "Performance in the oral interview" appearing in Schedule-F (C), in serial No. 4 and in serial No. 4 (c) of Column No. 2, of the table, shall be omitted.

Tabom Bam,
Chief Secretary,
Government of Arunachal Pradesh,
Itanagar

Kindly Attn - Registrar General

*3/29/11 (A.P.H.)
P. m. l. w.
2/19/11*